

- (a) whether Government has taken up this matter regarding return of Italian marines accused of killing Indian fishermen with Government of Italy;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the details regarding the position of the Italian Government on the question of return of Italian marines to face trial in India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) to (c) The Hon'ble Supreme Court of India and the Arbitral Tribunal constituted under Annex-VII of the United Nations Convention on the Law of the Sea, are seized of the case pertaining to the Italian marines and the matter is *sub judice*. The Hon'ble Supreme Court of India has permitted the two marines to return to Italy subject to certain conditions. The two marines continue to be under the authority of the Hon'ble Supreme Court.

Integrated check post on Nepal border

664. SHRI MAHENDRA SINGH MAHRA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Ministry has initiated a dialogue with Nepal to facilitate cooperation in providing infrastructural support, if so, the details thereof;
- (b) whether project milestones were tracked so that mirror border facilities are developed simultaneously, if so, action taken to address slippages, if not, the reasons therefor;
- (c) whether meetings with Nepal authorities were held to review construction of Integrated Check Post (ICP) on Nepal side of the border since, 2013, if so, the details thereof, if not, the reasons therefor; and
- (d) the estimated loss in trade incurred by India due to delay in IOPs becoming operational along the India-Nepal border since 2014?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) Ministry has been discussing with Nepali authorities, matters concerning cooperation in creating infrastructural support at various bilateral meetings.

- (b) Project milestones are being tracked through constant monitoring, coordination and review with all concerned.
- (c) Regular meetings at bilateral level, including Project Steering Committee,

Oversight Mechanism have been held to review progress in implementation and to address relevant issues.

(d) While the new ICPs are being developed, trade between India and Nepal has been taking place normally through the existing routes.

Participation of China in Bengal Global Business Summit

665. SHRI RITABRATA BANERJEE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that China wanted to be the partner country in the Bengal Global Business Summit 2018 but was denied permission by the Ministry; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) This Ministry is not aware of any such proposal.

(b) Question does not arise.

Phase-II of FAME India

666. SHRI R. VAITHILINGAM: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that the pilot phase or phase I of the Faster Adoption and Manufacturing of Hybrid and Electric Vehicles in India (FAME) was launched by Government in 2015, which expires on March 31, 2018;

(b) whether Government is considering to launch phase II of the FAME India;

(c) whether Government has announced the launch of multi modal transport based on electric power train; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) and (b) In order to promote manufacturing of hybrid and electric vehicles and to ensure sustainable growth of the same, Department of Heavy Industry formulated a scheme namely FAME India [Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles in India] for the initial period of 2 years starting from 1st April 2015 (Phase I). As per the Gazette Notification of FAME India Scheme, the scheme shall be reviewed appropriately based on the outcome and